

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00746/2014

Decided on: 29.08.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Raj Kumar S/o Sh. Mam Raj, age 41 years, working as Safaiwala, O/o the Head Record Officer, RMS. "LD" Dn. Ludhiana.

.....Applicant

Versus

1. Union of India through Secretary, Ministry of Information Technology, Department of Posts, Dak Bhawan, New Delhi.
2. Superintendent of Post Offices, RMS. "LD" Dn. Ludhiana - 141008.

....Respondents

Present: Mr. D.R. Sharma, counsel for the applicant

Order (Oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. The present O.A. has been filed by the applicant for the following reliefs:-

" (i) That the directions be issued to the respondents to grant the pay scale of Rs.3330-5530 w.e.f. 1.1.2006 along with all consequential benefits.

(ii) That the respondents be directed to grant the revised pay scale of Rs.1195+DA to the applicant w.e.f. 01.01.2006 along with all consequential benefits like arrears of pay etc.

(iii) That the respondents be directed to grant the revised dearness allowance to applicant w.e.f 2007 along with all consequential benefits like arrears etc."

2. On the commencement of the hearing, learned counsel for the applicant submits that before approaching this Tribunal, the applicant had made representations (Annexures A-2 and A-3) which have still not been decided by the respondents. He further submits that the similarly situated persons approached this Tribunal by way of O.A. No. 1240/HR/2012 with a similar prayer, which was disposed of with a direction to the respondents to take a final decision regarding revision of their pay within a period of twelve weeks from the date of receipt of a copy of that order. He makes a statement at the Bar that the applicant herein will be satisfied if a direction is issued to the respondents to decide his representation expeditiously in accordance with law.

3. Considering the limited prayer of the applicant, there is no need to issue notice to the respondents and call for their reply. Moreover no prejudice would be caused to the respondents as they have not yet taken a view on the representations filed by the applicant who is obliged to exhaust the remedy available to him, as per the provisions of Section 20 of the Administrative Tribunals Act, 1985.



4. Accordingly, the O.A. is disposed of, with a direction to respondents to consider and take a view on the representations (Annexure A-2 and A-3) in accordance with law, within a period of two months from the date of receipt of a copy of this order.

5. Needless to say that we have not expressed any opinion on the merits of the case.

6. Disposed of accordingly. No costs.

(UDAY KUMAR VARMA)
MEMBER (A)

PLACE: Chandigarh
Dated: 29.08.2014

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(SANJEEV KAUSHIK)
MEMBER (J)